

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH: HYDERABAD**

**Original Application No. 021/552/2017**

**Date of Order: 14.12.2018**

Between:

1. K. Lakshmi, W/o. late K. Rajaiah,  
(Ex. Mazdoor/T. No. 4158)  
Aged 50 years, Occ: House wife,  
Securing Printing Press, Hyderabad – 63,  
R/o. H. No. 1-1-187/3/7/F,  
Viveknagar, Chikkadpally, Hyderabad – 500 020, TS.
2. K. Kishore, S/o. late K. Rajaiah,  
(Ex. Mazdoor/T. No. 4158)  
Aged 25 years, Occ: Unemployed,  
Securing Printing Press, Hyderabad – 63,  
R/o. H. No. 1-1-187/3/7/F,  
Viveknagar, Chikkadpally, Hyderabad – 500 020, TS.

...Applicants

And

1. Union of India, Rep. by its Secretary,  
Ministry of Finance, Department of Economic Affairs,  
North Block, New Delhi – 110 001.
2. Secretary, Department of Personnel & Training,  
Govt. of India, North Block, New Delhi – 110 011.
3. The General Manager,  
Security Printing Press, Saifabad,  
Hyderabad, Telangana – 500 004 (TS),  
(Vide M.A. No. 64/2017 dt. 8.9.2017.)

...Respondents

Counsel for the Applicants ... Mr. K. Ram Murthy  
Counsel for the Respondents ... Mrs. K. Rajitha, Sr. CGSC

***CORAM:***

***Hon'ble Mr. B.V. Sudhakar*** ... ***Member (Admn.)***

***ORAL ORDER***  
***{As per Hon'ble Mr. B.V. Sudhakar, Member (Admn.)}***

The OA is filed for not considering the case of the applicants for appointing on compassionate grounds.

2. Brief facts of the case are that the 1<sup>st</sup> applicant is the wife of late Sri K. Rajaiah, Ex-Mazdoor, who died in harness while serving the respondent organization. The deceased employee was working in the 3<sup>rd</sup> respondent office at Hyderabad which is under the control of the 1<sup>st</sup> respondent. The 3<sup>rd</sup> respondent office was corporatized and the deceased employee has opted for Government service. The deceased employee died on 06.06.2015 due to heart attack while travelling in a bus. He is survived by wife, three daughters and three sons. The deceased employee's wife applied for compassionate recruitment to her youngest son who is the 2<sup>nd</sup> applicant in the OA. The 2<sup>nd</sup> applicant has passed 10th standard. The grounds for applying for compassionate recruitment is the severe financial problems. The 1<sup>st</sup> applicant gave a representation on 05.08.2015 to the 3<sup>rd</sup> respondent and as there was no response, another representation was submitted on 02.01.2017 to the 1<sup>st</sup> and 2<sup>nd</sup> respondents respectively. The 2<sup>nd</sup> respondent forwarded the same to the 1<sup>st</sup> respondent, but till date there is no action on the same. The applicants are aggrieved over the inaction on the representations made. The 3<sup>rd</sup> respondent has intimated that since the deceased employee opted for Government service, the issue is not in their jurisdiction and that it is under the jurisdiction of the 1<sup>st</sup> respondent.

3. Heard learned counsel for both sides and perused the documents submitted.

4. Learned counsel for the applicants stated that since the deceased employee comes under the control of the 1<sup>st</sup> respondent, it would suffice if a direction is given to the 1<sup>st</sup> respondent to dispose of the representations made. Learned counsel for the respondents has agreed for the same since the deceased was a Government servant.

5. In view of the above submissions, the 1<sup>st</sup> respondent is directed to consider the OA along with the material filed as representation made by the applicants and dispose of the same by a speaking and reasoned order, within a period of four months from the date of receipt of this order. OA is accordingly disposed with no order as to costs.

**(B.V. SUDHAKAR)**  
**MEMBER (ADMN.)**

Dated, the 14<sup>th</sup> day of November, 2018

*evr*